FORM - E Form of supply of information to the applicant [Rule 4 (iv)]



No. HC.XXXV +01/2020-21/44/ RTI Dated 28/09/2020

From:

Sri Rafique Ahmed Tapadar, Registrar (Judicial) & PIO, Gauhati High Court, Guwahati-781001

To:

Mr. Dhiren Borpatra Gohain Soniram Bora path, Byelane-02 House no-8, Lachit nagar, P.S.- Paltan Bazar, Guwahati

Sub: Information under RTI Act.

Ref:

Your RTI Application dated 24/09/2020, Regd. Vide ID No.19/2020-21 dated 24/09/2020.

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Copies of chief examination and cross examination are part of case records which are exempted from disclosure under rule 5(e) of Gauhati High Court RTI Rule, 2008. Those copies are to be obtained by applying for certified copy as per provisions for obtaining Rule, 2007. certified copy prescribed by the Gauhati High Court

> Yours faithfully, R. N. Tap - Ian Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

FORM-D Rejection Order [Rule 4 (iii)]

No. HC.XXXV-01/2020-21/100/ RTI Dated 01/10/2020

From:

Sri Rafique Ahmed Tapadar -Registrar (Judicial) & PIO Gauhati High Court. Guwahati - 781 001

To:

Mr. Inamul Majid Computer Typist

O/o Civil Judge & Assistant Sessions Judge

Morigaon

Sub:

Reply under RTI Act, 2005.

Ref:

Your RTI application dated 24/09/2020 Registered ID No. 24/2020-21

dated 30/09/2020

Sir,

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through IPO, ought to have been paid in favour of "Registrar General, Gauhati High Court", payable at Guwahati, instead of "Public Information Officer, Gauhati High Court", hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

You may re-submit the RTI application after rectifying the deficiency.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Enclosed:- IPO52F073273

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court.

FORM - E Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -01/2020-21/102 / RTI Dated 05/10/2020

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To ; Sri Bhargav Bhuyan

S/o- Lt. Brajen Bhuyan

Vill & P.O.- Santinagar, Ward no-20 Dist. & P.S.- Barpeta, Pin-781314

Sub: Information under RTI Act.

Ref: Your RTI Application dated 28/09/2020 Regd. Vide ID No. 20/2020-21

dated 28/09/2020.

Sir,

With reference to the above, I am to inform you that the Gradation list of employees of Sub-ordinate courts is not maintained by the Registry of the Gauhati High Court. You may collect the information from respective District Court establishment.

Yours Sincerly,

R. A. Tayladar

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

13/04

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -01/2020-21/105 / RTI Dated 13/10/2020

From: Sri Rafique Ahmed Tapadar Registrar (Judicial)& PIO Gauhati High Court. Guwahati - 781001

To: Simanta Das P.O. & Dist- Barpeta Dahati, Pin-781301

Sub: Your RTI application dated: 29/09/2020, Regd. Vide ID No.22/2020-21 dated 29/09/2020.

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to query: Educational qualification required for promotion from peon to process server with reference to Notification no- HCXXXVII-56/2012/83/R.Cell dated 13th February,2020 is: the candidate must be **HSLC pass** and must complete 5 years of continuous service in Group D-II of the service.

If a candidate is otherwise eligible for promotion, his B.A qualification shall not be a bar.

Yours Sincerely,

B. A. Tayradan

13 . 7 . 7 0

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

FORM - E

Form of supply of information to the applicant [Rule 4 (iv)]

From: Sri Rafique Ahmed Tapadar, Registrar (Judicial) & PIO,

Gauhati High Court, Guwahati-781001

To: Sri Bhargav Bhuyan,

S/o- Lt. Brajen Bhuyan,

Vill & P.O.- Santinagar, Ward no-20, Dist. & P.S.- Barpeta, Pin-781314

Sub: Information under RTI Act.

Ref: Your RTI Application dated 28/09/2020 Regd. Vide ID No. 21/2020-21 and 27/2020-

21 dated 12-10-2020.

Sir,

With reference to the above, the information pertaining to your queries are provided herein below:

Reply to query No. 1: According to the **draft** Assam District Court Employees Service Rules, 2018, the post of Computer Typist is categorised as Ministerial staff.

However, the Judicial Department, Govt. of Assam, vide its letter No. JDJ.125/2020/11 dated 19-09-2020 has indicated that Computer Typist is not categorised as Ministerial staff.

Reply to query No. 2: According to notification no HCXXXVII-21/2017/142/R.Cell dated 04/03/2020 the post of Computer Typist in the Subordinate Courts of Assam shall be treated as equivalent to LDA, Copyist and Typist for the purpose of promotion. The draft service rule of the Subordinate Courts is pending with the Government of Assam.

Reply to query No. 3: The existing pay scale structure of Computer Typist is not available with this Registry.

Yours sincerely,

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

Wells 12

FORM - E Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -01/2020-21/11/ RTI Dated 19/10/2020

From : Sri Rafique Ahmed Tapadar Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To : Sri Mrinmoy Das,

O/o the Munsiff, Bajali, Pathsala

Dist.- Barpeta,

Sub: Information under RTI Act.

Ref: Your RTI Application dated 28/09/2020 Regd. Vide ID No. 25/2020-21

dated 30/09/2020.

Sir,
With reference to the above, the information pertaining to your queries are provided herein below:

Reply to query No. 1: According to the **draft** Assam District Court Employees Service Rules, 2018, the post of Computer Typist is categorised as Ministerial staff.

However, the Judicial Department, Govt. of Assam, vide its letter No. JDJ.125/2020/11 dated 19-09-2020 has indicated that Computer Typist is not categorised as Ministerial staff.

Reply to query No. 2: the **draft** Assam District Court Employees Service Rules, 2018, will be service rule of Computer Typist which is pending with Govt of Assam.

Yours sincerely,

R. A. Tapaden

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

1.72.00

FORM - E

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -01/2020-21/114/ RTI Dated 20/10/2020

From: Sri Rafique Ahmed Tapadar Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

Sri Bikash Nath & 3 ors

O/o the Chief Judicial Magistrate

Morigaon, Assam

Sub:

Information under RTI Act.

Ref:

Your RTI Application dated 28/09/2020 Regd. Vide ID No. 26/2020-21

dated 07/10/2020.

Sir,

With reference to the above, the information pertaining to your queries are provided herein

Reply to query No. A: The draft service rule of the Subordinate Courts is pending with the Government of Assam.

Reply to query No. B: The post of Computer Typist is not indicated at "The Chief Judicial Magistrate Establishment(Ministerial) Service Rule, 1987".

Reply to query No. C: Computer Typist are graded as Ministerial cadre under Draft "Assam District Court Employees Service Rule, 2018".

Reply to query No. D: Draft "Assam District Court Employees Service Rule, 2018" will replace "The Chief Judicial Magistrate Establishment(Ministerial) Service Rule, 1987" as soon as it approved by the Govt of Assam.

Reply to query No. E, F, G and H: Information related to pay of employees of Subordinate Courts is not available with this Registry.

Yours sincerely,

B. A. Laberson

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)



No. HC. XXXV - 1/2020-21/ 115 /RTI Dated Guwahati, 21/10/2020.

From: Sri Karabi Das

Dy. Registrar (Judl.-V)& APIO

Gauhati High Court. Guwahati - 781001

Mr. Dhiman Choudhury

Aaradhya Garments, Near BATA Main road, Tezpur, Assam-784001

Reply to your letter dtd 21/09/2020 Sub:

Sir,

With regard to your letter dtd 21st September, 2020, I am directed to inform you that subject matter of your letter mentioned above don't fall within ambit of RTI Act and if required, you may seek judicial remedy. Accordingly your letter along with all its enclosure is returned herewith.

Yours sincerely,

Was 21.10.2020

Dy. Registrar (Judl.-V)& APIO Gauhati High Court, Guwahati

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2018/116 /RTI Dated Guwahati, 22/10/2020

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court. Guwahati - 781001

To:

Addl. District and Sessions Judge cum PIO,

Silchar, Cachar.

Subt:

Request for information under Right to Information Act, 2005.

Ref:

RTI application by Mr. Amai Pal Choudhury, Regd. Vide 28/2020-21 dtd 19/10/2020.

Madam,

With reference to the above, I am forwarding herewith a RTI application dated 26/09/2020 of Mr. Amal Pal Choudhury, for taking necessary action from your end, the subject matter of which seems to be under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Yours faithfully,

Encl: As stated above.

Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2018/ 117 / RTI, dated the 22/10/2020

Copy to:

Mr. Amal Pal Choudhury, House No-R/3, Michael Madhusudan Sarani, N.S.Avenue, Silchar, Cachar- 788005. You are requested to approach the above PIO for getting the information.

Registrar (Judl) & PIO Gauhati High Court, Guwahati

FORM-D Rejection Order [Rule 4 (iii)]

No. HC.XXXV-01/2020-21/5 1 7/ RTI Dated 10/11/2020

From:

Sri Rafique Ahmed Tapadar Registrar (Judicial) & PIO Gauhati High Court. Guwahati – 781 001

To:

Sampurna Behura

A-2110, Grounds Floor

ŧ

Greenfields Colony, Sector-42 Faridabad, Haryana-121010

Sub:

Reply under RTI Act, 2005.

Ref:

Your RTI application dated 17/09/2020 Registered ID No. 35/2020-21

dated 03/11/2020

Madam,

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through IPO, ought to have been paid in favour of "Registrar General, Gauhati High Court", payable at Guwahati, instead of "Accounts Officer, High Court of Gauhati", hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

You may re-submit the RTI application after rectifying the deficiency.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Enclosed:- IPO 47F279902

Yours Sincerely,

R. B. Tapaded

Registrar (Judicial) & PIO Gauhati High Court.

11-11-10 W.

FORM-D Rejection Order [Rule 4 (iii)]

No. HC.XXXV-01/2020-21/ \ \6/ RTI Dated 09/11/2020

From: Si

Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court. Guwahati – 781 001

To:

Dr. Bollineni Keerti

President, Vasavya Mahila Mandali

Mobile - 9848542521

Sub:

Reply under RTI Act, 2005.

Ref:

Your RTI application dated 12/10/2020 Registered ID No. 32/2020-21

dated 22/10/2020

Madam,

With reference to the above, this is to inform you that as per Rule 9 (ii) & (iii) of the Gauhati High Court (RTI) Rules, 2008, the application fee is to be paid by cash / demand draft / pay order, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati and application fee by way of 'court fee' is not a valid mode of payment.

Hence, your application is rejected for not complying with Rule 9 (ii) &(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

You may re-submit your application rectifying the deficiency.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Yours faithfully,

er a . Lulanger

Registrar (Judicial) & PIO Gauhati High Court.

FORM - E

Form of supply of information to the applicant [Rule 4 (iv)]

> No. HC.XXXV -01/2020-21/118/ RTI Dated 10/11/2020

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To : Sri Ajai Tandon

117/k/45, R.S.Puram Sarvodaya Nagar, Kanpur

Information under RTI Act. Sub:

Your RTI Application dated 06/10/2020 Regd. Vide ID No. 30 & 31/2020-21 Ref:

dated 21/10/2020.

Sir,

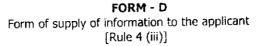
With reference to the above, the information pertaining to your queries are provided herein

Reply to query No. 1.: Subject matter of the query is not available with this Registry, so, no information can be furnished in this regard.

Yours Sincerely,

10-11-24

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.



00

No. HC.XXXV -01/2020-21/ [19/ RTI Dated 10/11/2020

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To 🨘 Sri Bidyut Bikash Goswami

Statement Section

Gauhati High Court, Guwahati

Sub: Information under RTI Act.

Ref: Your RTI Application dated 21/10/2020 Regd. Vide ID No. 29/2020-21

dated 21/10/2020.

Sir,

With reference to the above, the information pertaining to your queries are provided herein below:

Reply to query No. 1, 2 & 3: Subject matter of the query is related to DP No-07/2020, which is under process. So, information cannot be furnished under section 8 (1)(h) and 8 (1) (j) of RTI Act, 2005, which prohibits such disclosure.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Yours Sincerely,

Registrar (Judicial) & PIO

Gauhati High Court, Guwahati.

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FORM - E

Form of supply of information to the applicant [Rule 4 (iv)]

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To: Sri Inamul Majid

O/o Civil Judge and Assistant Sessions Judge

Morigaon, Assam

Sub: Information under RTI Act.

Ref: Your RTI Application dated 22/10/2020 Regd. Vide ID No. 36/2020-21

dated 04/11/2020.

Sir,

With reference to the above, the information pertaining to your queries are provided herein below:

Reply to query No. (i): Computer Typist are treated as Ministerial cadre under "the draft Assam District Court Employees Service Rule, 2018". The draft service rule of the Subordinate Courts is pending with the Government of Assam.

Reply to query No. (ii): According to notification no HCXXXVII-21/2017/271/R.Cell dated 14/10/2020 the post of Computer Typist in the Sub-ordinate Courts of Assam shall be treated as equivalent to LDA, Copyist and Typist for the purpose of promotion. Kindly note that pay related matters of employees of Subordinate Courts are not within purview of this Registry.

Reply to query No. (iii): The draft service rule of the Sub-ordinate Courts is pending with the Government of Assam. It will be available for all once it gets approval from the Government of Assam.

Yours Sincerely,

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Registrar (Judicial) & PIO Gauhati High Court,Guwahati.

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FORM - E Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -01/2020-21/12-2/ RTI Dated 20/11/2020

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

Tο

Mr. Atiqur Rahman

North Barpeta, P.O.+ P.S.- Barpeta

Assam, Pin- 781301

Sub:

Information under RTI Act.

Ref:

Your RTI Application dated 03/11/2020 Regd. Vide ID No. 33/2020-21

dated 03/11/2020.

Sir,

With reference to the above, the information pertaining to your queries are provided herein below:

Reply to query No. (i): Categories of employees indicated in Rule 6 (1) and 6 (4) of Assam District & Sessions Judge Establishment (Ministerial) Service Rule 1987 may apply for the post of Sheristadar in the establishment of District & Sessions Judge, Family court and MACT.

Reply to query No. (ii) This will be guided by Assam District & Sessions Judge Establishment (Ministerial) Service Rule 1987 not by Assam Chief Judicial Magistrate Establishment (Ministerial) Service Rule 1987.

Reply to query No. (iii) Query demands opinion or advice of the PIO, kindly note that, rendering of opinion/advices etc. do not fall under the purview of RTI Act, 2005.

Yours Sincerely,

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20.11.20

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

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FORM - E Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV =01/2020-21/123/ RTI Dated .34/11/2020

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To: Manideep

X Road, edulla bayyaram village,

Pinapaka Mandal, Bhadradi kothangudem dist

Pin-507117

Sub: Information under RTI Act.

Ref: Your RTI Application dated 13/10/2020 Regd. Vide ID No. 38/2020-21

dated 05/11/2020.

Sir,

With reference to the above, the information pertaining to your queries are provided herein below:

Reply to query No. 2: Total number of cases instituted, disposed, pending and types of cases at Gauhati High Court as **available with this Registry**, Principal seat and its outlying benches (from 1986 to September,2020); while for state of Assam, number of Subordinate courts, cases pending there and types of cases (from 2005 to September,2020) are provided in separate sheets attached herewith.

Please be noted that under the RTI Act, information as it exists only is to be provided.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Yours Sincerely,

20.11-20

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

M. Harry

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2018/ 124/RTI Dated Guwahati, 24/11/2020

From: Sri Karabi Das

Dy. Registrar (Judl.-V) & APIO

Gauhati High Court. Guwahati - 781001

To:

Addl. District and Sessions Judge / Chief Judicial Magistrate cum PIO,

Barpeta / Baska / Bongaigaon / Cachar / Chirang/ Darrang / Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat / Hailakandi / Jorhat / Kamrup (M)/ Kamrup (R), Amingaon / Karbi Anglong / Karimganj / Kokrajhar / Lakhimpur / Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur / Tinsukia / Udalguri.

Sub:

Request for information under Right to Information Act, 2005.

Ref:

RTI application by Mr. Saitezaa, Regd. Vide 43/2020-21 dtd 20/11/2020

Sir,

With reference to the above, I am forwarding herewith a RTI application dated 04/11/2020 of Sri Saitezaa, for taking necessary action from your end in respect of query as subject matter of which seems to be under your jurisdiction. Kindly note that in respect of Gauhati High Court, there is no such budget allocation. Reply, if any, may directly be sent to the applicant.

The necessary application fee in this connection is received by the forwarded Public Authority.

Encl: As stated above.

Yours faithfully,

24.11.2020

Dy.Registrar (Judl) & APIO Gauhati High Court, Guwahati

Memo No. No. HC.XXXV –14/2018/ 125° / RTI, dated the 24./11/2020

Sri Saitezaa, 15-21-151, Balaji Nagar, Kukatpally, Medehal, Hyderabad, Pin-500072. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

Wad 24.11.2020

Dy.Registrar (Judl) & APIO Gauhati High Court, Guwahati

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)



NO.HC.XXXV - 14/2018/126 /RTI Dated Guwahati, 24/11/2020

From:

Sri Karabi Das

Dy. Registrar (Judl.-V) & APIO

Gauhati High Court. Guwahati - 781001

To

Addl. District and Sessions Judge / Chief Judicial Magistrate cum PIO,

Barpeta / Baska / Bongaigaon / Cachar / Chirang/ Darrang / Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat / Hallakandi / Jorhat / Kamrup (M)/ Kamrup (R) Amingaon / Karbi Anglong / Karbingaon / Kar

Kamrup (R), Amingaon / Karbi Anglong / Karlmganj / Kokrajhar / Lakhimpur / Morigaon / Nagaon / Nalbari / Sivasagar / Sonltpur / Tinsukia / Udalguri.

Sub:

Request for information under Right to Information Act, 2005.

Ref:

RTI application by Mr. Hanif-ur Rehman, Regd. Vide 40/2020-21 dtd 18/11/2020

Sir,

With reference to the above, I am forwarding herewith a RTI application dated 11/11/2020 of Mr. Hanif-ur Rehman, for taking necessary action from your end in respect of query no. 1 & 2, as subject matter of which seems to be under your jurisdiction. Reply, if any, may directly be sent to the applicant.

The necessary application fee in this connection is received by the forwarded Public Authority.

Encl: As stated above.

Yours faithfully,

1024.11.2020

Dy.Registrar (Judl) & APIO Gauhati High Court, Guwahati

Memo No. No. HC.XXXV –14/2018/ $12\ T$ / RTT, dated the 2 C./11/2020

Copy to:

Mr. Hanif-ur Rehman, E-16, East of Kallash, Lala Lajput Rai Marg, New Delhi-110065. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

2122000

24.11.2020 Dy.Registrar (Judl) & APIO

Dy.Registrar (Judi) & APIO Gauhati High Court, Guwahati

14/11

Delhi-110065 for information.

-موريدي

Under Secretary to the Govt. of Assam & SPIO

Political Department, Dispur.

4.11.70

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2018/ I 2명/RTI Dated Guwahati, 라./11/2020

From: Sri Karabi Das

Dy. Registrar (Judi.-V) & APIO

Gauhati High Court. Guwahati - 781001

To

 Addl. District and Sessions Judge cum PIO, District & Sessions Judge Office, Nagaon Pin -782001

Sub:

Request for information under Right to Information Act, 2005.

Ref:

RTI application by Mr. Rituparna Patar, Regd. Vide 44/2020-21 dtd 24/11/2020

Sir,

With reference to the above, I am forwarding herewith a RTI application dated 09/11/2020 of Mr. Ritupama Patar, for taking necessary action from your end in respect of his query, as subject matter of which seems to be under your jurisdiction. Reply, if any, may directly be sent to the applicant.

The necessary application fee in this connection is received by the forwarded Public Authority.

Encl: As stated above.

Yours faithfully,

10 al 27/11 2020

Dy.Registrar (Judl-V) & APIO
Gauhati High Court, Guwahati
(2020) 27 (1) 22

Memo No. No. HC.XXXV –14/2018/ $|2\ q$ / RTI, dated the L.T./11/2020

Copy to:

Mr. Rituparna Patar,Vill-Balisara, P.O-Phulaguri, P.S.-Raha, Nagaon-782103. He is requested to approach the abovementioned PIOs for getting the information in respect of his query no-1 & 2.

Dy.Registrar (Judl-V) & APIO Gauhati High Court, Guwahati

FORM - E Form of supply of information to the applicant [Rule 4 (iv)]



No. HC.XXXV -01/2020-21/(30/ RTI Dated 2.1/11/2020

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

Tο

Mr. Surjya Kanta Ramchiary

Gauhati High Court, Guwahati.

Sub:

Information under RTI Act.

Ref :

Your RTI Application dated 05/11/2020 Regd. Vide ID No. 37/2020-21

dated 05/11/2020.

Sir,

With reference to your RTI application, I am furnishing herewith the Office note of the Registry, along with the approval of the Hon'ble Chief Justice with regards to regularization of appointment of Sri Nirod Sarma in the post of the Secretary to the Hon'ble Chief Justice.

Enclo: as mentioned.

Yours Sincerely,

2. A. T-pasoe

27.11.20

Registrar (Judicial) & PIO Gauhati High Court,Guwahati.

Jeer Muser 12/22

FORM - E

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV =01/2020-21/1/31/ RTI Dated :2-/12/2020

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To: Mr. BCS Prasad

2-1-98, Raghavendra Colony Uppal, Hyderabad, Pin-500039

Sub: Information under RTI Act.

Ref: Your RTI Application dated 10/11/2020 Regd. Vide ID No. 39/2020-21

dated 16/11/2020.

Sir,

With reference to the above, the information pertaining to your queries are provided herein below:

Reply to query No. (i): Oldest pending case of Gauhati High Court is CR(HC) 16/1994, CR(HC) 17/1994.

Reply to query No. (ii): Oldest pending criminal case of Gauhati High Court is CRL REV (P) 2422/2003.

Reply to guery No. (iii): There is no Commercial case pending at the Gauhati High Court.

Reply to query No. (iv): Oldest pending Property related case of Gauhati High Court is RSA 32/1999.

Reply to query No. (v): Oldest pending Service(Government jobs) case of Gauhati High Court is WP(C) 3775/2003.

Reply to query No. (vi): Oldest pending case under Companies Act,1956 at the Gauhati High Court is Company Pet. No.- 2(A) /2003.

Yours Sincerely,

R. a. Tapadas

#2.12.20

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

ì

FORM-D Rejection Order [Rule 4 (iii)]

No. HC.XXXV -01/2019/434 RTI Dated 2-/12/2020

From:

Sri Rafique Ahmed Tapadar, Registrar (Judicial) & PIO, Gauhati High Court, Guwahati-781001

To:

Sri Bidyut Karmakar C/o- Badal Karmakar Kalahbhanga, W/N-3 Barpeta Rd-781315

Sub:

Information under RTI Act.

Ref:

Your RTI Application dated 11/11/2020, Regd. Vide ID No. 41/2020 dtd 18/11/2020.

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to query: No- 1 and 2: As your queries are hypothetical in nature, this PIO cannot render his personal opinion or comments in this regard.

Please be noted that under the RTI Act, information as it exists only is to be provided.

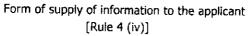
An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Yours sincerely

B. B. Laborgar

92 · 12 · 20

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.





No. HC.XXXV -02/2018/133 / RTI Dated 02/12/2020

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial)& PIO Gauhati High Court.

: Shri S. Sharma, AJS

Civil Judge(Sr.Div.) & Assistant Sessions Judge

Court no-3, Kamrup(M)

Sub: Information under RTI Act.

Ref: Your RTI application dated 23/11/2020

(Regd. ID No. 45/2020-21 dated 24/11/2020)

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to query: Photocopies of Answer Script in respect of Limited Department Competitive Examination, 2020, is ready to be provided as per your request. You are to pay cost of Rs. 345/- (Rupees three forty five) only (i.e. @ Rs. 5/- per sheet x 69 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Kindly note that there is no model answer key for the LDC Examination.

restitued that Rs. 345/ has been siecered brom applicant end, as cost of decuments.

Yours sincerely,

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

Record Conmit

FORM - E Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -01/2020-21/154/ RTI Dated 41./12/2020

From: Sri Rafique Ahmed Tapadar Registrar (Judicial) & PIO Gauhati Hìgh Court Guwahati-781001

To : Sri Amandeep Pathak C/o- Ashok Kumar Pathak

W-3/553, Shaheed Udham Singh Nagar

Malout, Punjab, Pin-152107

Sub: Information under RTI Act.

Your RTI Application dated 18/11/2020, Regd. Vide ID No. 47/2020-21 Ref:

dated 03/12/2020.

Sir,

With reference to the above, I am to inform you that, under Rule 5(e) of the Gauhati High Court (RTI) Rules, 2008, certified copies of case records are exempted from disclosure. The information are to be obtained by following the procedure prescribed (for obtaining certified copies) under the Gauhati High Court Rules, 2007.

Yours Sincerely,

R. A. Tayanoul -4.12.20

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.



(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2018/126 /RTI Dated Guwahati, 29/11/2020

From:

Sri Karabi Das

Dy. Registrar (Judl.-V) & APIO

Gauhati High Court. Guwahati - 781001

To

Addl. District and Sessions Judge / Chief Judicial Magistrate cum PIO,

Barpeta / Baska / Bongaigaon / Cachar / Chirang/ Darrang / Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat / Hailakandi / Jorhat / Kamrup (M)/ Kamrup (R), Amingaon / Karbi Anglong / Karimganj / Kokrajhar / Lakhimpur / Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur / Tinsukia / Udalguri.

Sub:

Request for information under Right to Information Act, 2005.

Ref:

RTI application by Mr. Hanif-ur Rehman, Regd. Vide 40/2020-21 dtd 18/11/2020

Sir,

With reference to the above, I am forwarding herewith a RTI application dated 11/11/2020 of Mr. Hanif-ur Rehman, for taking necessary action from your end in respect of query no. 1 & 2, as subject matter of which seems to be under your jurisdiction. Reply, if any, may directly be sent to the applicant.

The necessary application fee in this connection is received by the forwarded Public Authority.

Encl: As stated above.

Yours faithfully,

24.11. 20 20

Dy.Registrar (Judl) & APIO Gauhati High Court, Guwahati

Memo No. No. HC.XXXV −14/2018/ \2 ₹ / RTI, dated the 24./11/2020 Copy to:

Mr. Hanif-ur Rehman, E-16, East of Kailash, Lala Lajput Rai Marg, New Delhi-110065. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

00.12.2020

Dy,Registrar (Judl) & APIO Gauhati High Court, Guwahati

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Delhi-110065 for information.

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Under Secretary to the Govt. of Assam & SPIO Political Department, Dispur.

4.11.20

FORM - E Form of supply of information to the applicant [Rule 4 (iv)]



No. HC.XXXV -01/2020-21/135/RTI Dated 9/12/2020

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

Mr. Hanif-ur Rehman,

E-16, East of Kailash, Lala Lajput Rai Marg,

New Delhi-110065

Sub: Information under RTI Act.

Ref: Your RTI Application dated 18/08/2020 Regd. Vide ID No. 40/2020-21 dtd 18/11/2020

Sir,

With reference to the above, the information pertaining to your queries are provided herein below:

Reply to Query No. 1 & 2: Forwarded to all districts courts of Assam under Section 6(3)(i) of the Right to Information Act, 2005 vide letter dtd HCXXXV-14/2018/126 127/RTI dtd 24/11/2020 (letter attached herewith).

Reply to Query No. 3, 4 & 5: The subject matter of the query relates to Home Department of every state.

> Yours Sincerely, B. a. Tapasas

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

Delhi-110065 for information.

Under Secretary to the Govt. of Assam & SPIO Political Department, Dispur.

FORM - E Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -01/2020-21/136/ RTI Dated 9./12/2020

From: Sri Rafique Ahmed Tapadar, Registrar (Judicial) & PIO, Gauhati High Court, Guwahati-781001

To: Mr. Surjya Kanta Ramchiary Gauhati High Court, Guwahati.

Sub: Information under RTI Act.

Your RTI Application dated 25/11/2020, Regd. Vide ID No.46/2020-21 dated Ref: 25/11/2020.

Sir,

With reference to the above, the representation dated 24/09/2020 is pending for disposal by Hon'ble Chief Justice (Acting) of Gauhati High Court, Guwahati.

Yours sincerely,

09.12.20

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

FORM - E

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -01/2020-21/138/ RTI Dated 1.7./12/2020

Sri Rafique Ahmed Tapadar, From:

> Registrar (Judicial) & PIO, Gauhati High Court, Guwahati-781001

To:

Mr. B. Ranjith Kumar

H.No-6-6-269/79,

Arunjyoti Colony, Gandhi Nagar Hyderabad-500080, Telengana

Sub:

Information under RTI Act.

Ref:

Your RTI Application dated 17/11/2020-21, Regd. Vide ID No. 42/2020-21 dated

19/11/2020

Sir,

With reference to the above, the information pertaining to your queries in the various Applications referred to above, is as below:

Query no.-1,2, 3, and 45- The information sought for relates to stay orders granted by Hon'ble Gauhati High Court is not available with this Registry in the format required. Although all orders of the High Court are uploaded at High Court website but it is not possible to segregate the information sought for.

Please note that under the RTI Act, information as it exists only is to be provided.

Yours sincerely,

R. A. Tapadal

18.12.20

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

FORM-D Rejection Order [Rule 4 (iii)]

No. HC.XXXV-01/2020-21/<u>1</u> 3억/ RTI Dated 2분/12/2020

From:

Mr. Rafique Ahmed Tapadar Registrar (Judicial) & PIO Gauhatí High Court. Guwahati – 781 001

To:

Mr. Indreswar Nath

Six mile, Chachal, Bichitrapath byelane

House no.-6, Ghy-22

Sub:

Reply under RTI Act, 2005.

Ref:

Your RTI application dated 14/11/2020 Registered ID No. 51/2020-21

dated 21/12/2020

Sir,

With reference to the above, this is to inform you that as per Rule 9 (ii) & (iii) of the Gauhati High Court (RTI) Rules, 2008, the application fee(Rs.10) is to be paid by cash / demand draft / pay order, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati and your application doesn't come with required fee.

Hence, your application is rejected for not complying with Rule 9 (ii) &(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

You may re-submit your application rectifying the deficiency.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Yours sincerely,

R. A. Teyradolla

Registrar (Judicial) & PIO Gauhati High Court.

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19.12.20

FORM - E Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -01/2020-21/14\(\delta\) RTI Dated 3.2/12/2020

From : Sri Rafique Ahmed Tapadar Registrar (Judicial) & PIO

Gauhati High Court Guwahati-781001

To: Mr. Bijit Sonowal

Enrl. No- 441 of 2016

Advocate, Jayanta Enclave,

Housing Society A(1), Pin-781022

Sub: Information under RTI Act.

Ref : Your RTI Application dated 18/12/2020 Regd. Vide ID No. 49/2020-21 dtd 18/12/2020

Sir,

With reference to the above, the information pertaining to your queries are provided herein below:

Reply to Query No. 1: No such complaint bearing no. HC.XV/2001/pt.II/63/RV, Dated 15/02/2020 was received against Mr. Indra Mohan Baruah, employee of Gauhati High Court from Kalyan Das and others.

Reply to Query No. 2: Doesn't arise in view of information at Sl. No.1.

38/1/2011

Yours Sincerely,

R. A. Tapadas

12.12.20

Registrar (Judicial) & PIO Gauhati High Court,Guwahati.

FORM - E

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -01/2020-21/141/ RTI Dated ??-/12/2020

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To: Mr. Labu Sinha,

Vill- Nobel Pathar, P.O. & P.S.-Misamari

Sonitpur, Assam

Sub: Information under RTI Act.

 \mbox{Ref} : Your RTI Application dated 08/12/2020 Regd. Vide ID No. 48/2020-21 dtd 08/12/2020

Sir,

With reference to the above, the information pertaining to your queries are provided herein below:

Reply to Query No. 3 (b)(i): Your plea regarding pay protection has been rejected. All office notes related to your application dated 20/12/2019 are furnished herewith.

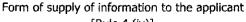
Reply to Query No. 3 (b)(ii): Copy of the service book along with EL statement are furnished herewith.

Yours sincerely,

R. A. Terpudal

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

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[Rule 4 (iv)]

No. HC.XXXV −02/2020-21/<u>1</u>42/ RTI Date 65/01/2021

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial)& PIO Gauhati High Court

To : Mr. Hemanga Barman

House No- 106, Mukunda Madhab Kutir

Bhagadutta Path, Durgasarobar, Kamakhya Gate

Guwahati - 781009

Ref: Your RTI application dated: 21/12/2020, Regd. Vide ID No.50/2020-21 dated, 21/12/2020.

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Reply to query:

(A) Regarding question no-9 of AJS Grade III prelims, 2020:

Answer of both (i & ii) the questions are available in public domain and as such can be verified form the source.

(iii) No

(iv)The question was cancelled on recommendation of Hon'ble Recruitment Committee.

- (B) Regarding question no- 41 of AJS Grade III prelims, 2020:
- (i),(ii) & (iii) questions pertains to the content and interpretation of Cr.P.C. The PIO of the Gauhati High Court is not supposed to give his opinion/views on those aspects.
- (iv) & (v) these are vague questions, which cannot be entertained under RTI ACT, 2005.
 - (C) regarding question no- 47 of AJS Grade III prelims, 2020:
- (i),(ii),(iii) & (iv) questions pertains to the content and interpretation of Cr.P.C. The PIO of the Gauhati High Court is not supposed to give his opinion/views on those aspects.

(D) The Xerox copy of OMR Answer sheet in respect of AJS Grade-III preliminary examination 2020 is attached herewith.

emany of of of 4.5 pm

Yours sincerely,

م کی میں ہے۔ اور Registrar (Judicial) & PIO

Gauhati High Court, Guwahati.

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Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -02/2019/143/ RTI Dated 0.5/01/2021

From: Sri Rafique Ahmed Tapadar Registrar (Judicial)& PIO Gauhati High Court, Guwahati

To: Mr. Murshid Ali Choudhury Senior Judicial Assistant, Gauhati High Court

Sub: Information under RTI Act.

Ref: Your RTI application dated: 28/12/2020, Regd. Vide ID No.53/2020-21

dated 28/12/2020.

Sir,

With reference to the above, photocopy of OMR answer script in respect of yourself / Roll No. 2650 of AJS Grade III, 2020, preliminary examination is enclosed herewith.

Yours sincerely,

02.01.51 y. 20. Inlangent

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

Received on 05/1/2021

Enclo: as stated

Form of supply of information to the applicant

[Rule 4 (iv)]



No. HC.XXXV -02/2019/ 144/ RTI Dated 5./01/2021

From: Sri Rafique Ahmed Tapadar Registrar (Judicial)& PIO

Gauhati High Court, Guwahati

: Mr. Nawaj Ahmed

C/o- Noor uddin Ahmed Vill- Deorail, P.O.-Badarpur

Karimganj- 788806

Sub: Information under RTI Act.

Ref: Your RTI application dated: 22/12/2020, Regd. Vide ID No.51/2020-21

dated 22/12/2020.

Sir,

Enclo: as stated

With reference to the above, photocopy of OMR answer script in respect of yourself / Roll No. 2718 of AJS Grade III,2020, preliminary examination is enclosed herewith.

Yours sincerely,

R. A. Tapadous 05 . 61. 21

Registrar (Judicial) & PIO Gauhati High Court, Guwahati,

Received staway Ahmed (NAWAJ AHME) 6-01-2021

FORM-D
Rejection Order
[Rule 4 (iii)]

No. HC.XXXV-01/2019/145/ RTI
Dated .6./01/2021

From: Sri Rafique Ahmed Tapadar
Registrar (Judicial) &PIO
Gauhati High Court.
Guwahati - 781 001

To: Mr. Prasun Kanti Das
Netaji Pally Road, P.O- Settlement Road

P.S. & Dist- Karimganj, Pin-788712

Sub: Reply under RTI Act, 2005.

Enclo: IPO no: 43F 082614

Ref: Your RTI application dated 23/12/2020 Registered vide ID No. 59/2020-21

dated 04/01/2021.

Sir.

With reference to the above, I am directed to inform you that the requisite fee of Rs 10/- paid through IPO, ought to have been paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of 'Public Information Officer of Gauhati High Court'.

Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

You may re-submit your application rectifying the deficiency.

Yours sincerely,

R. 10. 7-17626022 -C. 01. 21

Pagistrar (Judicial) & PIO

Registrar (Judicial) & PIO Gauhati High Court.

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O)C

FORM-D Rejection Order [Rule 4 (iii)]

No. HC.XXXV-01/2019/144/ RTI Dated .**6**./01/2021

From:

Sri Rafique Ahmed Tapadar Registrar (Judicial) &PIO Gauhati High Court. Guwahati – 781 001

To: Sashi

L -64, Kalkaji, New Delhi

Pin -110019, Mob-9711400048

Sub:

Reply under RTI Act, 2005.

Ref:

Your RTI application dated 11/12/2020 Registered vide ID No. 58/2020-21

dated 04/01/2021.

Sir / Madam,

With reference to the above, I am directed to inform you that the requisite fee of Rs 10/- paid through IPO, ought to have been paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of 'Accounts Officer Department of High Court of Gauhati '.

Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

You may re-submit your application rectifying the deficiency.

Yours sincerely,

Enclo: IPO no: 47F 302364

R. D. TApardal

Registrar (Judicial) & PIO Gauhati High Court.

A S. V.

FORM - E Form of supply of information to the applicant [Rule 4 (iv)]

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To : Sri Mrinmoy Das

Computer Typist

Office of the Munsiff, Bajali, Pathsala

Assam -781325

Sub: Information under RTI Act.

Ref: Your RTI Application dated 06/11/2020. Regd. Vide ID No. 60/2020-21

dated 04/01/2021.

Sir,

With reference to the above, the information pertaining to your queries are provided herein

Reply to query No. (1): the post of Computer typist is not mentioned in the service rulesfor employees of Subordinate courts of Assam, i.e District & Sessions Judge Establishment(Ministerial) Service Rule, 1987" and "The Chief Judicial Magistrate Establishment(Ministerial) Service Rule, 1987".

It may be mention here that draft service rule for Computer typist of the Sub-ordinate Courts is under consideration.

Reply to query No. (2): doesn't arise.

Yours Sincerely,

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

•2:

Form of supply of information to the applicant [Rule 4 (iv)]

> No. HC.XXXV =01/2020-21/149 / RTI Dated 20/01/2021

From: Sri Rafique Ahmed Tapadar Registrar (Judicial) & PIO

Gauhati High Court Guwahati-781001

Sri Gaurab Dutta

Rani Bagan Housing complex, Pasupati Apt. F1 101, Beltola tiniali

Guwahati- 781028

Sub: Information under RTI Act.

Your RTI Application dated 15/12/2020. Regd. Vide ID No. 56/2020-21 Ref:

dated 29/12/2020.

Sir,

With reference to the above, I am to inform you that the case no WP(C) 2940/2019 has already been disposed on 21/11/2019, said order is available at Gauhati High Court official website. You may follow the link https://services.ecourts.gov.in/ecourtindiaHC/cases/case_no.php?state_cd=6&dis t_cd=1&court_code=1&stateNm=Assam.

While in respect of WP(C) 1625/2019, the case was last listed on 14/05/2020, where it was ordered to list after 4(four) weeks but due to Covid-19 restriction same couldn't be listed on time.

Yours Sincerely,

Registrar (Judicial) & PIO

Gauhati High Court, Guwahati.

Form of supply of information to the applicant [Rule 4 (iv)]

> No. HC.XXXV -01/2020-21/156 / RTI Dated 소요./01/2021

From: Sri Rafique Ahmed Tapadar Registrar (Judicial) & PIO

Gauhati High Court Guwahati-781001

Sri Rijaul Haque

Muslimpatty, Ward no- 5 P.O + P.S- Barpeta Barpeta - 781301, Assam

Information under RTI Act.

Your RTI Application dated 21/12/2020. Regd. Vide ID No. 57/2020-21 Ref:

dated 04/01/2021.

Sir,

Sub:

With reference to the above, the information pertaining to your queries are provided herein below:

Reply to query No. (1): There is provision for promotion of a peon (Grade-IV staff of the Subordinate court of Assam) to the post of LDA/ Copyist in "The District & Sessions Judge Establishment (Ministerial) Service Rules, 1987" and "The Assam Chief Judicial Magistrate Establishment (Ministerial) Service Rules, 1987".

Reply to query No.(2): According to "the District & Sessions Judge Establishment(Ministerial) Service Rule, 1987" and "Assam Chief Judicial Magistrate Establishment (Ministerial) Service Rules, 1987", minimum academic qualification and experience required for promotion of a peon to the post of LDA/ Copyist are; "Who have passed the H.S.L.C or equivalent examination and have rendered at least 7 years of continuous service in the establishment on the first day of the year in which selection is made".

Yours Sincerely,

22 . 01 . 24 Registrar (Judicial) & PIO

Gauhati Hìgh Court, Guwahati.

Form of supply of information to the applicant [Rule 4 (iv)]

> No. HC.XXXV -01/2020-21/15 (/ RTI Dated 20/01/2021

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To: Sri Maruf Ahmed Choudhury

S/O- Abdul Munim Choudhury

Vill + P.O- Maizgram Karimganj - 788712

Information under RTI Act. Sub:

Ref: Your RTI Application dated 13/12/2020. Regd. Vide ID No. 55/2020-21

dated 29/12/2020.

Sir,

With reference to the above, the information pertaining to your queries are provided herein below:

Reply to query No. (1): Number of vacancy position of Stenographer Grade-III under District and Subordinate Judiciary of Gauhati High Court (state of Assam) is 68 (sixty eight). (As on 01/07/2020)

Reply to query No. (2): Number of vacancy position of Stenographer Grade-II under District and Subordinate Judiciary of Gauhati High Court (state of Assam) is 56 (Fifty six). (As on 01/07/2020)

Reply to query No. (3): The Gauhati High Court will notify the recruitment process of Stenographer in its website at the appropriate time.

> Yours Sincerely, R. A. - سوسة صالم

20.01.2 Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV-01/2020-21/ 152 /RTI

Dated: 20Th of January, 2021

From: Sri R.A. Tapadar,

Registrar (Judicial)-cum-PIO, Gauhati High Court,

Guwahati - 781001

Smt. Labanya Goswami,

19, Parag Das Path, Jyotinagar, Guwahati - 781021

Sub.: Furnishing of information under the RTI Act, 2005.

Ref.: Your RTI application dated 23-12-2020 registered vide ID No. 65/2020-21

dated 26-1-2021

Madam,

With reference to the subject cited above, I am to inform you that a petition, being I.A.(C) No. 2241/2020, has been filed for condonation of delay in respect of Filing No. RSA 17077/2019. The said interlocutory application is pending before the Hon'ble Gauhati High Court and as such, Filing No. RSA 17077/2019 has not yet been registered.

Yours sincerely,

Registrar (Judicial)-cum-PIO

Alo (J) lorres (RTI)

FORM - E Form of supply of information to the applicant [Rule 4 (iv)]



No. HC.XXXV -01/2020-21/15 3 / RTI Dated 2計/01/2021

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To+:

Sri Subhash Das Computer Section,

Gauhati High Court, New Building

Sub: Information under RTI Act.

63

Ref:

Your RTI Application dated 06/01/2021. Regd. Vide ID No. 62/2020-21

dated 06/01/2021.

Œ

Sir,

With reference to the above, sought for documents in respect of your RTI Query are attached herewith.

Enclosed: as mentioned

Yours Sincerely, Susception . A. A

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

27.01.2021.

Date Us. Or Our

FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV −01/2020-21/ ₹5 ♀ / RTI Dated △ 5./01/2021

From: Sri Rafique Ahmed Tapadar Registrar (Judicial) & PIO Gauhati High Court. Guwahati - 781001

To : Mr. Priya Pal Bhikku,

Maya Sarovar area, P.O.-Bodhgaya, Dist- Gaya, Bihar, Pin-824231.

Sub: Your RTI application dated: 10.12.2020, Regd. Vide ID No.61/2020-21 dated 04.01.2021.

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to query No- A: Photocopies of the letters sought for will be furnished on the payment of Rs. 30/- only (i.e. @ Rs. 5/- per sheet x 6 sheets) either in cash or Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008.

Reply to query No- B: Yes.

Reply to query No- C: Photocopies of the letters sought for will be furnished on the payment of Rs. 40/- only (i.e. @ Rs. 5/- per sheet x 8 sheets) either in cash or Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008.

Reply to guery No- **D** Photocopies of the action taken reports sought for will be furnished on the payment of Rs. 40/- only (i.e. @ Rs. 5/- per sheet x 8 sheets) either in cash or Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008.

Reply to query: No-E Mr. Ashim Chamuah, retainer counsel of the Gauhati High Court Legal Services Committee (GHCLSC), gave opinion in respect to your representation. Since Mr. Chamuah is the retainer counsel of the GHCLSC, no appointment letter was issued to him.

Reply to query: No- F Photocopies of the opinions sought for will be furnished on the payment of Rs. 10/- only (i.e. @ Rs. 5/- per sheet x 2 sheets) either in cash or Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008.

Reply to query No- **G**: The Secretariat of Hon'ble Chief Justice does not deal with matters relating to separation of Executive and Judiciary.

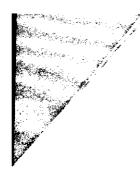
Reply to query No- H: Photocopies of the relevant documents sought for will be furnished on the payment of Rs. 90/- only (i.e. @ Rs. 5/- per sheet x 18 sheets) either in cash or Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008.

Yours Sincerely,

R. A. Tapadal

28.01.24

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.



FORM - E Form of supply of information to the applicant [Rule 4 (iv)]

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To: Sri Amandeep Pathak

C/o- Ashok Kumar Pathak

W-3/553, Shaheed Udham Singh Nagar

Malout, Punjab, Pin-152107

Sub: Information under RTI Act.

Ref: Your RTI Application dated 10/01/2021, Regd. Vide ID No. 66/2020-21

dated 21/01/2021.

Sir,

With reference to the above, I am to inform you that, a sample application form to get certified copy of plaint, annexure and order is attached herewith. Kindly note that, only certified hard copies are supplied to the applicant in person at the Copying section of this High Court.

Total fee deposited for case no. PIL 44/2011;

Court fee for Writ Petition -50 * 10 = 500/-

Court fee for Affidavit = 3.30/-

Court fee for Vakalatnama = 5.50/-

= 508.80/-

Yours Sincerely,

28.01-21

Registrar (Judicial) & PIO Gauhati High Court,Guwahati. 7 T 3 + 1-

0/0

No. HC.XXXV-01/2019/154/ RTI Dated 35/01/2021

From:

Sri Rafique Ahmed Tapadar Registrar (Judicial) & PIO Gauhati High Court. Guwahati – 781 001

To :

Sri Mohit Raj Bhatia L -64, Kalkaji, New Delhi Pin -110019, Mob-8319374718

Sub:

Reply under RTI Act, 2005.

Ref:

Your RTI application dated 28/12/2020 Registered vide ID No. 64/2020-21

dated 18/01/2021.

Sir,

With reference to the above, I am directed to inform you that the requisite fee of Rs 10/- paid through IPO, ought to have been paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of 'Accounts Officer Department of High Court of Guwahati'.

Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

You may re-submit your application rectifying the deficiency.

Yours sincerely,

Enclo: IPO no: 47F 281241

Registrar (Judicial) & PIO Gauhati High Court.

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No. HC.XXXV-01/2020-21/<u>1</u>5 F/ RTI Dated <u>2\$</u>/01/2021

From:

Sri Rafique Ahmed Tapadar Registrar (Judicial) &PIO Gauhati High Court. Guwahati – 781 001

To: Sashi

L -64, Kalkaji, New Delhi Pin -110019, Mob-9711400048

Sub:

Reply under RTI Act, 2005.

Ref:

Your RTI application dated 14/01/2021 Registered vide ID No. 67/2020-21

dated 21/01/2021.

Sir / Madam,

With reference to the above, I am directed to inform you that the requisite fee of Rs 10/- paid through IPO, ought to have been paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of 'Accounts Officer High Court of Gauhati '.

Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

You may re-submit your application rectifying the deficiency.

Enclo: IPO no: 47F 284092

Yours sincerely,

12. A. Tayparden.

Registrar (Judicial) & PIO Gauhati High Court.

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -01/2020-21/ 1-58/ RTI Dated .1/02/2021

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To: Mr.Parthsarathi Loganathan

57C, DWARKAMAHI, BEML 5[™] STAGE KANDAPPA LAYOUT, SECOND MAIN

RAJARAJESWARI NAGAR BANGALORE, PIN-560098

Sub: Information under RTI Act.

Ref : Your RTI Application dated 17/12/2020 Regd. Vide ID No. 62/2020-21

dated 06/01/2021.

Sir,

With reference to the above, the information sought for is enclosed herewith.

Yours sincerely,

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Registrar (Judicial) & PIO Gauhati High Court,Guwahati.

Enclo: 2 pages.

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No. HC.XXXV-01/2020-21/16 1/ RTI Dated 30/01/2021

From:

Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court. Guwahati — 781 001

To:

Sri Uttam Bhattacharjee

Railway Quarters No-93B/BBC Colony

P.O.-Pandu, Pin code no-781012, Guwahati-12

Sub:

Reply under RTI Act, 2005.

Ref:

Your RTI application dated 31/12/2020 Registered vide ID No. 71/2020-21

dated 23/01/2021.

Sir,

With reference to the above, I am to inform you that the requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of 'Registrar(PIO) Guwahati High Court'.

Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

You may re-submit your application rectifying the deficiency.

Enclo: IPO no: 52F104516

Yours sincerely,

R. A. Tayradar

30-01.21

Registrar (Judicial) & PIO Gauhati High Court.

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No. HC.XXXV-01/2020-21//6¢/ RTI Dated 30/01/2021

From:

Sri Rafique Ahmed Tapadar Registrar (Judicial) & PIO Gauhati High Court. Guwahati – 781 001

To:

Sri Subodh Kr. Saha

i.

New Goshala, Krishna Nagar House No-16, P.O.-Maligaon Pin code no-781011, Guwahati-11

Sub:

Reply under RTI Act, 2005.

Ref:

Your RTI application dated 31/12/2020 Registered vide ID No. 70/2020-21

dated 23/01/2021.

Sir,

With reference to the above, I am to inform you that the requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of 'Registrar(PIO) Guwahati High Court'.

Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

You may re-submit your application rectifying the deficiency.

Enclo: IPO no: 52F104515

Yours sincerely,

30.01.21

Registrar (Judicial) & PIO Gauhati High Court.

Noise of 2



No. HC.XXXV-01/2020-21/ \54/ RTI Dated 32/01/2021

From:

Sri Rafique Ahmed Tapadar Registrar (Judicial) & PIO Gauhati High Court. Guwahati – 781 001

To:

Sri Thaneswar Kalita

Railway Quarter no- 128/A, West gotanagar

Adarsh Colony, P.O.-Maligaon

Pin-781011, Assam.

Sub:

Reply under RTI Act, 2005.

Ref:

Your RTI application dated 31/12/2020 Registered vide ID No. 69/2020-21

dated 23/01/2021.

Sir,

With reference to the above, I am to inform you that the requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of 'Registrar(PIO) Guwahati High Court'.

Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

You may re-submit your application rectifying the deficiency.

Yours sincerely,

30.1.21

Registrar (Judicial) & PIO Gauhati High Court.

Enclo: IPO no: 52F104514

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